

**THE INCOME TAX APPELLATE TRIBUNAL
DELHIBENCH 'I', NEW DELHI**

Before Dr. B. R. R. Kumar, Accountant Member

Sh. Yogesh Kumar US, Judicial Member

ITA No. 858/Del/2021 : Asstt. Year : 2016-17

SBI Cards & Payment Services Pvt. Ltd. (Now SBI Cards & Payment Services Ltd.) 401, 402, 4 th Floor, Aggarwal Millennium Tower, E-1, 2, 3, Netaji Subhash Place, Wazirpur, New Delhi-110034	Vs	ACIT, Circle-22(2), New Delhi
(APPELLANT)		(RESPONDENT)
PAN No. AA ECS5981K		

Assessee by : None (Withdrawal application)

Revenue by : Sh. Rajesh Kumar, CIT DR

Date of Hearing: 15.11.2022

Date of Pronouncement: 16.11.2022

ORDER

Per Yogesh Kumar US, Judicial Member:

The present appeal has been filed by the assessee against the order dated 26.03.2021 passed by the AO u/s 143(3) r.w.s. 144C(13) of the Income Tax Act, 1961.

2. The assessee has raised solitary ground of Education Cess. The assessee vide letter dated 07.11.2022 submitted request for withdrawal of appeal.

3. The Id. DR has not objected for the withdrawal.

4. Hence, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 16/11/2022.

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Sd/-

(Yogesh Kumar US)
Judicial Member

Dated: 16/11/2022

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR